

(50)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No. 319/99

IN

OA No. 736/92

New Delhi: this the 28<sup>th</sup> day of July, 2000.

HON'BLE MR. S.R. Adige, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

Central Railway Mazdoor Sangh,  
through Iqbal Ullah Khan,  
S/o late Sh. S.U. Khan,

now working as Goods Driver, Jhansi,

Central Railway .....Applicant

(By Advocate: Shri H.P. Chakravarty)

Versus

1. Shri V.K. Agrawal,  
Chairman Railway Board,  
Rail Bhavan,  
New Delhi.

2. Shri V.K. Agarwal, General Manager,  
Central Railway,  
Mumbai, EST.

3. Shri A.K. Gupta,  
Divisional Railway Manager,  
Central Railway,  
Jhansi

....Respondents.

(By Advocate: Shri VSR Krishna with  
Shri Amit Sthalkar)

ORDER

Mr. S.R. Adige, VC (A):

Heard both sides on C.P.No. 319/99 alleging  
contumacious non-compliance of the Tribunal's order  
dated 22.5.98 in OA No. 736/92.

2. By the aforesaid order dated 22.5.98 with the  
consent of both sides it was directed that such of  
those applicants in OA No. 736/92 who were similarly  
situated but had not been covered by the CAT  
Allahabad Bench order dated 13.10.95 in OA No. 1575/92  
Bijendra Singh & Ors. Vs. UOI & connected OAs should

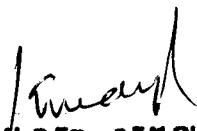
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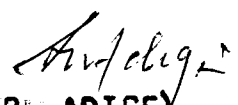
be extended the benefits contained in that order.

3. While some of the individual applicants belonging to applicant association contend that they are identically placed as Shri Brijendra Singh and others, respondents deny the same. This is a question of fact which cannot be conclusively determined in the course of contempt proceedings.

4. We give leave to such of those individual applicants belonging to applicant association who claim to be identically situated as Shri Brijendra Singh and others to represent to respondents supported with such materials as they have in their possession to substantiate their claims, on receipt of which respondents should examine their claims in accordance with rules, instructions and judicial pronouncements.

5. Subject to para 4 above, the C.P. is dropped. Notices are discharged.

  
(KULDIP SINGH)  
Member (J)

  
(S.R. ADIGE)  
Vice Chairman (A)

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